PUBLIC NOTICE

NOTICE is hereby given that **Mr. Annaray Shivputra Birajdar** & others are the legal and lawful owner and possessor of the property more particularly described in the SCHEDULE written hereunder. **The above said owner has filed lost report No.60534-2023, 60543-2023, 60538-2023 ad 60489-2023 with the Dattawadi Police Station on 10.05.2023 for loss/misplace of (1) allotment certificate, (2) Lease Deed and (3) Deed of Assignment of property at schedule A and (1) Lease Deed of property at Schedule B.** Therefore, this notice is issued to the public at large that if any person obtains or receives any of the above-mentioned original documents with respect to the said property shall return the same to the owners **within 08 (eight) days** from the date of publication of this public notice.

SCHEDULE- A All that piece and parcel of **Plot No.528, area 462.40 square meters at Sector No. 28 Village: Akurdi, Taluka: Haveli, District: Pune** within Sub-Registrar Haveli and also within PCMC limits and bounded as follows: East: By S. No7(P), West: By 24m wide road, North: By 3m wide Road & Plot 529 and South:By Plot No. 527.

SCHEDULE- B All that piece and parcel of **Plot No.529, area 471.20 square meters at Sector No. 28 Village: Akurdi, Taluka: Haveli, District: Pune** within Sub-Registrar Haveli and also within PCMC limits and bounded as follows: East: By S. No.7, West: By Plot No. 530, North: By Plot No. 531 & 554 and South: By Plot No.528.

This Notice Dated 19th Day of August 2023.
Place: Pune

AGARWAL & ASSOCIATES
ADV. MANOJ P. AGARWAL
Advocate & Notary (Govt. of India)
Res.& Off.: "VASANTI", Sec. 27A, Plot No. 163, Pradhikaran, Nigdi, Pune - 411 044. **Phone : 27655130, 9422027285, 9372128930**

Bandhan Bank

Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-79-26421671-75

PHYSICAL POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in the exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s), having failed to repay the amount notice is hereby given to the public in general and particular to the borrower(s) that the undersigned has taken physical possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the loan account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers'/mortgagors' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset.

Name of borrower(s) & Loan Account No.	Description of the property mortgaged (Secured Asset)	Date of Demand Notice	Date of Physical Possession Notice	Outstanding Amt. as on Date of Demand Notice
Mr. Sudhir Gopal Pawar Mrs. Sonali Sudhir Pawar Loan A/c No. 20006140001505	All that part and parcel of the immovable property situated at Final Plot No.53/7, RH No.2 Prime Villas, Wadachi Wadi Road, Undri Haveli, Pune, Maharashtra-411001 and bounded by: North: Sankalp Phase-I Project, East: RH No.03, West: RH No.01, South: Internal Road & RH No.07	19.11.2019	17.08.2023	Rs.75,68,715.04 Rs.1,23,00,463.65 as on 17.08.2023

Place: Pune
Date: 23/08/2023

Authorised Officer
Bandhan Bank Limited

ADITYA BIRLA CAPITAL

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266
Branch Office- G Corporation Tech Park, Kasarvadavali, Ghodbunder Road, Thane -400607 (MH)

DEMAND NOTICE

(under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s.13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from **Aditya Birla Housing Finance Limited (ABHFL)**, their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued **demand notices** under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at thecontractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice/ as on Date
1	**1. Mr. Ashay Arvindbhai Shah** 1079, Sadashiv Peth, Near Shanipar, Narayan Peth S.O., Pune, Maharastra- 411030 **2. M/S Boscco Furnishing Pvt. Ltd.** 1079, Sadashiv Peth, Near Shanipar, Narayan Peth S.O., Pune, Maharastra- 411030 **3. Mrs. Saroj Arvindbhai Shah** 1079, Sadashiv Peth, Near Shanipar, Narayan Peth S.O., Pune, Maharastra- 411030 **4. Mrs. Snehal Ashay Shah** 1079, Sadashiv Peth, Near Shanipar, Narayan Peth S.O., Pune, Maharastra- 411030 **5. Mr. Ashay Arvindbhai Shah** Flat No. 201, 2nd Floor At Cts No. 1079, Sadashiv Peth, Pune, Maharashtra- 411030 **6. M/S Boscco Furnishing Pvt. Ltd.** Flat No. 201, 2nd Floor At Cts No. 1079, Sadashiv Peth, Pune, Maharashtra- 411030 **7. Mrs. Saroj Arvindbhai Shah** Flat No. 201, 2nd Floor At Cts No. 1079, Sadashiv Peth, Pune, Maharashtra- 411030 **8. Mrs. Snehal Ashay Shah** Flat No. 201, 2nd Floor At Cts No. 1079, Sadashiv Peth, Pune, Maharashtra- 411030 **9. Mr. Ashay Arvindbhai Shah** Shop No. 2, 3 & 4 On Ground Floor, Cts No. 1081, Sadashiv Peth, Shanipar Chowk, Narayan Peth, Pune, Maharashtra-411030 **10. M/S Boscco Furnishing Pvt. Ltd.** Shop No. 2, 3 & 4 On Ground Floor, Cts No. 1081, Sadashiv Peth, Shanipar Chowk, Narayan Peth, Pune, Maharashtra-411030 **11. Mrs. Saroj Arvindbhai Shah** Shop No. 2, 3 & 4 On Ground Floor, Cts No. 1081, Sadashiv Peth, Shanipar Chowk, Narayan Peth, Pune, Maharashtra-411030 **12. Mrs. Snehal Ashay Shah** Shop No. 2, 3 & 4 On Ground Floor, Cts No. 1081, Sadashiv Peth, Shanipar Chowk, Narayan Peth, Pune, Maharashtra-411030 **13. Mr. Ashay Arvindbhai Shah** C/O Boscco Furnishing Pvt. Ltd. 1079 Nr. Shanipar Temple Sadashiv Peth Pune, Maharastra- 411030 **14. Mrs. Snehal Ashay Shah** C/O Boscco Furnishing Pvt. Ltd. 1079 Nr. Shanipar Temple Sadashiv Peth Pune, Maharastra-411030 **15. Mrs. Saroj Arvindbhai Shah** C/O Boscco Furnishing Pvt. Ltd. 1079 Nr. Shanipar Temple Sadashiv Peth Pune, Maharastra- 411030 **16. Mr. Ashay Arvindbhai Shah** Shop No. 1,2 On Ground Floor, In The Project "Saket Apartment Condominium", Cts No. 1079, Sadashiv Peth, Pune, Maharastra- 411030. **17. M/S Boscco Furnishing Pvt. Ltd.** Shop No. 1,2 On Ground Floor, In The Project "Saket Apartment Condominium", Cts No. 1079, Sadashiv Peth, Pune, Maharastra- 411030 **18. Mrs. Saroj Arvindbhai Shah** Shop No. 1,2 On Ground Floor, In The Project "Saket Apartment Condominium", Cts No. 1079, Sadashiv Peth, Pune, Maharastra- 411030 **19. Mrs. Snehal Ashay Shah** Shop No. 1,2 On Ground Floor, In The Project "Saket Apartment Condominium", Cts No. 1079, Sadashiv Peth, Pune, Maharastra- 411030. **Loan Account No. LNPUNPNO-08200071033, LNPUNPNO-08200071034, LNPUNLAP-06170034177 & LNPUNLAP-06170036087**	08-08-2023	16.08.2023	**Rs. 4,08,60,052.28/-** (Rupees Four Crore Eight Lakh Sixty Thousand Fifty Two And Twenty Eight Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till **11.08.2023.**

DESCRIPTION OF IMMOVABLE PROPERTY)PROPERTIES MORTGAGED: Property 1: All That Piece And Parcel Of The Shop No. 2, 3, 4 On The Ground Floor Totally Admeasuring 380 Sq. Fts. I.E. 35.31 Sq. Mtrs. Built-Up Area In The Building Situated In City Survey No. 1081 Situated At Village Sadashiv Peth, Within The Registration Sub District Pune City, District Pune, And Within The Limits Of Pune Municipal Corporation And Registration Sub District Pune City, District Pune, Maharashtra-411030, And **Bounded As:- East:** C.T.S. No. 1082 **West:** C.T.S. No. 1079 **North:** Road **South:** C.T.S. No. 1080. **Property 2:** All That Piece And Parcel Of Flat No. 201 On 2nd Floor Having Built- Up Area Admeasuring 1113 Sq. Ft. Situated In Building Constructed On Land Bearing Crs No. 1079, Situated At Sadashiv Peth, Tal. Haveli, Dist. Pune, And Which Is Within The Registration District Of The Sub Registrar, Within The Limits Of Pune Municipal Corporation, Pune, Maharashtra-411030. **Property 3:** All That Piece And Parcel Of The Property, The Shop No. 1, Situated On The Ground Floor, Shop No. 1 & 2 Admeasuring Shop No. 1 About 30.20 Sq. Mtrs. I.E. 325 Sq. Ft. And Shop No. 2 About 30.20 Sq. Mtrs. I.E. 325 Sq. Ft. Built-Up In M/S Saket Apartment Condominium Constructed On Cts No. 1079 Sadashiv Peth, Pune Situated Within The Pmc Limits, In Registration Sub District Tal: Haveli (Pune City), In Registration District Pune, Maharashtra-411030, Which Land Is **Bounded As: East-** C.T.S. No. 1080, 1081 **South-** Reaming Part Of Said Property **West-** C.T.S. 1078 **North-** Pmc Building.

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s)together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease orotherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 23.08.2023
Place: PUNE

Sd/- Authorised Officer
(Aditya Birla Housing Finance Limited)

ADITYA BIRLA CAPITAL

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266
Branch Office- G Corporation Tech Park, Kasarvadavali, Ghodbunder Road, Thane -400607 (MH)

DEMAND NOTICE

(under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s.13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from **Aditya Birla Housing Finance Limited (ABHFL)** their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued **demand notices** under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at thecontractual rate on the aforesaid amount and incidental expenses, cost, charges etc as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules)

Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice/ as on Date
1	**1. IMRAN JAFAR SHAIKH** Flat No. 103, 1st Floor, Building No. D-3, Sunrise Co. Op. Hsg Soc. Ltd. Sr. No. 71/2/2c, 71/2/3a/3, 71/2/3b, 71/1/3, 71/2/1c, 71/4/3, 71/2/Bc/1, 71/2/4c, 71/1/3/1, 71/4/3/1, Ecp Vastu, Handewadi, Hadapsar, Pune, Maharashtra- 411028 **2. VARSHA EMRAN SHAIKH** Flat No. 103, 1st Floor, Building No. D-3, Sunrise Co. Op. Hsg Soc. Ltd. Sr. No. 71/2/2c, 71/2/3a/3, 71/2/3b, 71/1/3, 71/2/1c, 71/4/3, 71/2/Bc/1, 71/2/4c, 71/1/3/1, 71/4/3/1, Ecp Vastu, Handewadi, Hadapsar, Pune, Maharashtra- 411028 **3. AM MENS WEAR** Flat No. 103, 1st Floor, Building No. D-3, Sunrise Co. Op. Hsg Soc. Ltd. Sr. No. 71/2/2c, 71/2/3a/3, 71/2/3b, 71/1/3, 71/2/1c, 71/4/3, 71/2/Bc/1, 71/2/4c, 71/1/3/1, 71/4/3/1, Ecp Vastu, Handewadi, Hadapsar, Pune, Maharashtra- 411028 **4. AM MENS WEAR** Shop No. 12 P Jawaharlal Nehru Udyog Bhavan, Shatriya Karyalaya, Hadapsar, Maharastra- 411028 **5. IMRAN JAFAR SHAIKH** C/O Am Mens Ware Shop No. 12 P Jawaharlal Nehru Udyog Bhavan, Shatriya Karyalaya, Hadapsar, Maharastra- 411018. **Loan Account No. LNPUN0HL-03210086071 & LNPUN0HL-03210086072**	08-08-2023	14.08.2023	**Rs. 28,54,612/-** (Rupees Twenty Eight Lakh Fifty Four Thousand Six Hundred Twelve Only) by way of outstanding principal, arrears (including accrued late charges) and interest till **11.08.2023.**
	DESCRIPTION OF IMMOVABLE PROPERTY)PROPERTIES MORTGAGED: All That Piece And Parcel Of Property Bearing Flat No. 103, On First Floor, Admeasuring 84.43 Sq. Mtr., Built Up Along With Car Parking No. 6 Admeasuring 9.29 Sq. Mtr., In The Building No. D-3, In The Society Known As Sunrise Co-Operative Housing Society Limited, Which Is Constructed On Land Bearing Survey No. 71/2/2c, 71/2/3a/3, 71/3/3b, 71/1/3, 71/2/1c, 71/4/3, 71/2/5c/1, 71/2/4c, 71/1/3/1, 71/4/3/1, Ecp Vastu, Handewadi, Village Hadapsar, Taluka Haveli, District Pune And Within The Limits Of Pune Municipal Corporation, Maharashtra- 411028, And Bounded As:- **East:** Lift & Staircase **West:** Open Space **North:** Duct **South:** Flat No. 102.			
3	**1. ROSARIO JOHN BARRETTO** (In The Capacity Of Available Legal Heir Of Late Meera R Barretto) Plot No. 52, Sr No. 33/2, Road No. 14, Tingre Nagar, Dighi, Pune, Maharastra-411015 **2. ROSARIO JOHN BARRETTO** Plot No. 52, Sr No. 33/2, Road No. 14, Tingre Nagar, Dighi, Pune, Maharastra-411015 **3. ABC FOODS** Plot No. 52, Sr No. 33/2, Road No. 14, Tingre Nagar, Dighi, Pune, Maharastra-411015 **4. THILIN ROSARIO BARRETTO** Plot No. 52, Sr No. 33/2, Road No. 14, Tingre Nagar, Dighi, Pune, Maharastra-411015 **5. THILIN ROSARIO BARRETTO** (In The Capacity Of Available Legal Heir Of Late Meera R Barretto) Plot No. 52, Sr No. 33/2, Road No. 14, Tingre Nagar, Dighi, Pune, Maharastra-411015. **Loan Account No. LNPUNPNO-08200071072 & LNPUNPNO-10190059677**	08-08-2023	16.08.2023	**Rs. 1,61,10,713.21/-** (Rupees One Crore Sixty One Lac Ten Thousand Seven Hundred Thirteen and Twenty One Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till **14.08.2023.**
	DESCRIPTION OF IMMOVABLE PROPERTY)PROPERTIES MORTGAGED: All That Piece And Parcel Of Plot No. 52 Area Admeasuring 480 Sq. Mt. Bearing Milkat No. 3/192 Constructed On Survey No. 33/2 Sutuated At Road No. 14, Tingre Nagar, Dighi, Mouze: Dhanori, Gram Panchayat: Dhanori, Taluka: Haveli, Sub-Registrar Saheb Haveli No. 8, District: Pune, Maharastra-411015, And **Bounded As:- East:** S.No. 33 Paikee Rasta **West:** S.No. 33/1 **North:** Plot No. 53 **South:** S.No. 33 Paikee Rasta			

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s)together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease orotherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 23.08.2023
Place: PUNE

Sd/- Authorised Officer
(Aditya Birla Housing Finance Limited)

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
A GOVT. OF INDIA UNDERTAKING
एक परिवार एक बैंक

Stressed Asset Management Branch, Mumbai
4th Floor, Janamangal, 45/47, Mumbai Samachar Marg, Fort, Mumbai - 400001. **Tel :** 022- 22630883
E-mail : brmgr1447@mahabank.co.in; bom1447@mahabank.
Head Office: Lokmangal,1501, Shivajinagar, Pune-5

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

(Appendix-IV-A)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) and legal heirs/representatives that the below described immovable properties mortgaged/ charged to the Bank of Maharashtra, the physical possession of which have been taken by the Authorized Officer of Bank of Maharashtra, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on **15/09/2023 between 11.00 am and 1 pm,** for recovery of the balance of **Rs. 9,18,37,495.00/-** plus unapplied interest wef **28.02.2015** and expenses or other incidental charges thereof and less recovery if any, due to the Bank of Maharashtra from the Borrower(s) and Guarantor(s), and legal heirs /representatives as mentioned in the table. Details of Borrower(s) and Guarantor(s), amount due, short description of the immovable property and encumbrances known thereon, reserve price and earnest money deposit are also given as:

Sr. No.	Name of Borrower	Short Description Of Immovable Property With Known Encumbrances	Inspection Date & Time of the Property	Last date for submission of online bid	Reserve Price/ Earnest Money Deposit (EMD)
Lot No 1	**Borrower:** **M/s. Brainer Impex Ltd.,** **Directors/Guarantors** **1. Mr. Malay Biswas** **2. Mr. Pankaj Yadav** **3. Mr. Shashank Gokhale** **4. Mr. Surinder Sharma** **5. Mr. Sanjay Tamhane** **6. Omega Premises Pvt. Ltd.** **7. Tataya Saheb Kore Warna Sugar Sahkari Karkhana Ltd.**	Office No. 6, CTS No. 997, FP No. 341, 6th Floor, Mantri Sterling, Near Doctor Homi Bhabha Hospital, Model Colony, Bhamburda, Shivajinagar, Pune 411004 (Carpet Area -3306. Sq. ft). Encumbrances not known.	**05.09.2023 (3 to 5pm) On prior appointment**	**As per MSTC rules.**	**RP: Rs. 4,95,76,000/-** (Rupees Four Crores Ninety Five Lakhs Seventy Six Thousand Only) **EMD: Rs. 49,57,600/-** (Rupees Fourty Nine Lakhs Fifty Seven Thousand And Six Hundred Only)

This notice is 15 days advance to you in respect of the proposed sale of the below mentioned property by undersigned as Authorised Officer of the Bank, in terms of the powers vested under the Securitization & Reconstruction of Financial Assets Act, 2002 [SARFAESI Act] and the Rules.

For detailed terms and conditions of the sale, please refer to the link **https://www.bankofmaharashtra.in/propsale.asp** provided in the Bank's website and also on E-bikray portal **(www.ibapi.in)** or contact Ms. Sapna Tekwani Ph:9898499411, Mr. Anup Kumar Singh Ph:7084150011, Mr. Santosh Kajale: 9766024933, Mr. Ritesh Ranjan : 8956197944.

Date: 22.08.2023
Place: Mumbai

Sd/-
AGM, SAMB Mumbai
Bank of Maharashtra

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPECIFIC ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Specific Alloys Private Limited**
2.	Date of incorporation of corporate debtor	23rd May 2000
3.	Authority under which corporate debtor is incorporated / registered	ROC-Pune, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27203PN2000PTC014912
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 24 & 25, Jedhe Mansion 78, Guruwar Peth, Pune – 411042. Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 27th July 2023 Date of receipt of order – 21st August 2023
7.	Estimated date of closure of insolvency resolution process	23rd January 2024 (From Date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Ms. Hiral Miten Shah** Reg. No: IBBI/IPA-001/IP-P00700/2017-2018/11255
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 1204, Maker Chamber V, Nariman Point, Mumbai - 400021 **Email:** 18hiral@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 1204, Maker Chamber V, Nariman Point, Mumbai - 400021. **Email:** ip.specificalloys@gmail.com
11.	Last date for submission of claims	4th September 2023 (From the date of Receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **Specific Alloys Private Limited** on 27th July 2023 (Date of Receipt of Order 21st August 2023).

The creditors of **Specific Alloys Private Limited,** are hereby called upon to submit their claims with proof on or before 4th September 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23.08.2023
Place: Mumbai

Sd/-
Ms. Hiral Miten Shah
Interim Resolution Professional
IBBI Reg. No.: IBBI/IPA-001/IP-P00700/2017-18/11255
AFA: AA1/11255/02/101023/104578 Valid till 10th October 2023

OMKARA ASSETS RECONSTRUCTION Pvt. Ltd.

OMKARA ASSETS RECONSTRUCTION PVT. LTD.

CIN: U67100TZ2014PTC020363
Corporate Office: Kohinoor Square, 47th Floor, N.C.Kelkar Marg, R.G.Gadkari Chowk, Dadar (West), Mumbai - 400028. Email: jigar.patel@omkaraarc.com | Mob.: +91 9987400988

[Appendix - IV-A][See proviso to rule 8 (6)]
PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Omkara Assets Reconstruction Pvt ltd (OARPL) (acting in its capacity as Trustee of Omkara PS 33/2020-21 Trust). **Further, OARPL has acquired entire outstanding debts of the below accounts vide Assignment Agreement dated 30.03.2021 from Edelweiss Housing Finance Limited (Assignor) along with underlying security from assignor Accordingly, OARPL has stepped into the shoes of assignor and empowered to recover the dues and enforce the security. The Authorized Officer of the OARPL took handover of Possession on 25.11.2022. The Authorized Officer of OARPL hereby intends to sell the below mentioned secured properties for recovery of dues and hence the tenders/bids are invited in sealed cover for the purchase of the secured properties. The properties shall be sold in exercise of rights and powers under the provisions of sections 13 (2) and (4) of SARFAESI Act; on "As is where is", "As is what is", "Whatever there is" and "Without recourse Basis" for recovery of amount shown below in respective column due to OARPL as Secured Creditor from respective Borrower and Co-Borrower(s) shown below.** Details of the Borrower(s)/Guarantors/Mortgagors, Securities, Outstanding Dues, Date of Demand Notice sent under Section 13(2), Reserve Price, Bid Increment Amount, Earnest Money Deposit (EMD), Date & Time of Inspection is given as under:

Name of Borrower(s)/ Guarantors/ Mortgagors	Details of the Secured Asset	Owner of the property	Demand Notice Date and Amount	Reserve Price / Bid Increment Amt. / EMD	Date & Time of Inspection.
1. Dnyaneshwar N Bhosale (Borrower) **2. Usha D Bhosale** (Co-borrower)	Residential Flat No. 5, 3rd Floor, Erande Pooja Building, Near Sai Baba Mandir, Sai Nagari, Lane No. 14, Village Kharadi, Taluka - Haveli, Pune 411014. Total admeasuring Built up area 1172 sq.ft, Terrace area 730 sq.ft. **Boundaries to the building:** North: Lane No. 14 Road, South: Adjoining Property, East: Geeta Sneh Building, West: Vattappa Complex	**Mr. Dnyaneshwar N Bhosale**	**Date: 23.10.2019** **Rs. 43,58,192/-** (Rupees Forty-Three Lakhs Fifty-Eight Thousand One Hundred Ninety-Two Only)	**Rs. 1,32,00,000/-** **Rs. 50,000/-** **Rs. 13,20,000/-**	**Date: 15.09.2023** **Time: 11.00 AM to 12.00 PM (Noon)**

Account No.: 344905001015, Name of the Beneficiary: Omkara PS33/2020-21 Trust, Bank Name: ICICI Bank, Branch: BKC, Mumbai, IFSC Code: ICIC0003449.

Last date and time for submission of bid letter of participation/ KYC Document/Proof of EMD:	**27th September 2023 up to 6:00 pm**
Date of E- Auction & Time	**29th September 2023 at 11:00 am to 12:00 pm (Noon)**

TERMS & CONDITION OF THE AUCTION: For detailed terms and conditions of the sale please refer to the link provided in http://omkaraarc.com/auction.php.

The auction shall be conducted online through OARPL. The last date of submission of bid (online as well as in hard copy) along with EMD (DD/ Pay Order in original or remittance by way of NEFT/ RTGS) is 27.09.2023 by 6:00 PM. The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact e-Auction Service Provider "M/s. C1 India Pvt. Ltd", Tel. Helpline: +91-7291981124/25/26, Helpline E-mail ID: support@bankeauctions.com , Mr. Bhavik Pandya, Mobile : 8866682937 E mail **maharashtra@c1india.com** and for any property related query contact the Authorized Officer, Mr. Jigar Patel, Mobile: +91 9987400988 Mail: **jigar.patel@omkaraarc.com.** Intending bidders shall comply and give declaration under the Section 29A of Insolvency and Bankruptcy Code, 2016, for detailed information please refer to the Terms and Conditions.

STATUTORY NOTICE FOR SALE UNDER Rule 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES ,2002

This notice is also a mandatory Notice of not less than 30 (Thirty) days to the Borrower(s) of the above loan account under Rule 8 (6) of Security Interest (Enforcement) Rule, 2002 and provisions of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of auction/sale through e-auction on the above referred date and time with the advice to redeem the assets if so desired by them, by paying the outstanding dues as mentioned herein above together with further interest and all costs charges and expenses any time before the closure of the Sale. In case of default in payment, the property shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8 (5) of Security Interest (Enforcement) Rule, 2002.

Date: 23.08.2023
Place : Mumbai

Sd/-
Authorized Officer, Omkara Assets Reconstruction Pvt Ltd.
(Acting in its capacity as a Trustee of Omkara PS 33/2020-21 Trust)

ADITYA BIRLA CAPITAL

Aditya Birla Housing Finance Limited

Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266 Branch Office- 1st Floor Lohia Jain Arcade, S No. 106 , Near Charturshrung Temple Senapati Bapat Road, Pune-411016

APPENDIX IV[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice(for Immovable Property)

Whereas, the undersigned being the authorized officer of **Aditya Birla Housing Finance Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rul8 the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Aditya Birla Housing Finance Limited** for an amount of mentioned below and interest thereon. Borrowers attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

1. Name of Borrower: Ramesh Laxman Koditkar, Sadhana Sarjerav Minde
Outstanding: Rs. 10,88,577/- (Rupees Ten Lakh Eighty Eight Thousand Five Hundred Seventy Seven Only)
Demand notice Dated: 14-06-2023 **Date of Possession: 21-08-2023**

Description of the Immovable Property

All That Piece And Parcel Of Flat No. 107 Having Salable Area Admeasuring About 533.25 Sq. Ft. I.E. 49.55 Sq. Mtrs., Built-Up Situated At 1st Floor Of The Building Known As "Abhilasha Wing B", Constructed On S. No. 30/1a/7 Admeasuring 00 Hector 06.3 Aar., Situated At Ambegaon Khurd Gaonthan, Within The Limits Of The Sub-Registrar Haveli And Also Within The Limits Of Zilha Parishad Pune, Taluka Panchayat Samiti Haveli, Grampanchayat Ambegaon Khurd, Near K Tree Hotel, Pune, Maharastra- 411046, And **Bounded As: North:** Flat No. 106, **South:** Open Space **East:** Open Space, **West:** Passage & Flat No. 108

2. Name of Borrower: Vishal Ramdas Sutar, Sonali Suryakant Shelke, Shree Collection
Outstanding: Rs. 19,62,221.00/- (Rupees Nineteen Lac Sixty Two Thousand Two Hundred Twenty One Only)
Demand notice Dated: 12-06-2023 **Date of Possession: 19-08-2023**

Description of the Immovable Property

All That Piece And Parcel Of Flat No. 104, Area Admeasuring 457.79 Sq. Ft. Carpet + Terrace Area Admeasuring 62.21 Sq. Ft. = 650 Sq. Ft. (Built-Up Area), On 1st Floor, Wing-F, Vaishanavi City Group Housing Society, Vaishnavi Mahila Unnati Bachatgat Sanstha, Constructed On Land Bearing Sr. No. 21, Hissa No. 1, Situated At Village: Uruli Devachi, Taluka: Haveli, District: Pune, Maharashtra-412308, And **Bounded As: East:** Flat No. 103 **West:** Building Space **North:** Staircase **South:** Building Space.

3. Name of Borrower: Dattatray Maharudra Lohar, Komal Dinkar Tingare, Solanki
Outstanding: Rs. 22,51,821.00/- (Rupees Twenty Two Lac Fifty One Thousand Eight Hundred Twenty One Only)
Demand notice Dated: 12-06-2023 **Date of Possession: 21-08-2023**

Description of the Immovable Property

All That Piece And Parcel O Flat No. 406, Admeasuring 32.09 Sq. Mtrs., (Carpet Area) Along With Encluding Balcony Admeasuring 2.94 Sq. Mtrs And Exclusive Terrace/S. Admeasuring 3.83 Sq. Mtrs,, On The 4th Floor, In The Wing No. A-1, In The "Navkar Park", Constructed On Land Bearing Gat No. 613, Situated At Village Khedshivapur, Taluka Haveli, District Pune Within The Limits Of The Gram Panchayat Khedshivapur And Within The Jurisdiction Pmrda And Within The Limits Of The Sub-Registrar, Haveli And The Said Land Is **Bounded As Under: East:** By Gat No. 614 **West:** By Gat No. 602 And 608 **North:** By Gat No. 612 **South:** Partly By Kondhanpur Road And Partly By Part Of Same By Gat No. 613.

Date : 23.08.2023
Place : Pune

Authorised Officer
Aditya Birla Housing Finance Limited

ABHYUDAYA CO-OP. BANK LTD.

(Multi-State Scheduled Bank)
Pune Zonal Office : 1st Floor, Dhanwant Plaza, 598, Budhwar Peth, Pune – 411 002.
Tel. No. 020-24491119, 24491098, Fax: 020-24493478, Email : dgmpune@abhyudayabank.net,

Notice for Sale

Sale of Assets in Possession of Bank under The Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 Under rule 8 & 9 of security interest (Enforcement) rules 2002.

Offers are invited in sealed covers as to reach the undersigned on or before **29/09/2023 upto 4.00 p.m** for the sale of the following properties in possession of the Bank on **"As is Where is and What is Basis"** towards the recovery of its secured debts with interest, costs, charges etc. from borrowers/guarantors as stated hereunder :-

Sr. No.	Borrowers Name	Amount Outstanding	Description of Properties and Area	Reserve Price Rs.	Earnest Money Deposit Rs.	Date & Time
1.	M/s.Saka Embroidery Pvt.Ltd.	Rs. 5,042.26 Lakh+ further interest from 01.08.2023	Office No. 1 & 2 adm. 32.51 Sq. Mtrs., i.e. 350 Sq. Ft. built-up (including balconies if any) on First Floor of the "Prasanna Apartments", constructed at Northern side of CTS No.716 at Narayan Peth (Old 912 Sadashiv Peth) Pune AND property i.e. the front side of land (southern side) adm.108.72 sq.mtrs., out of CTS No.716 (Old CTS No.912 Sadashiv Peth) alongwith standing structure thereon adm. 282.40 sq.mtrs., consisting of Ground Plus four stories (floors) at Narayan Peth, Pune	Rs. 9,55,00,000/-	Rs. Rs. 95,50,000/-	30.09.2023 at 11.00 a.m.
2.	Mr. Jayalaxmi Food Processing Pvt. Ltd.	Rs.5,314.49 Lakh + Further int. from 01.08.2023	Industrial Plot & Shed at Gat No.376, 381(p), 382(p), 383, 384, 385 & 386,(p) Naigaon Road, Near Hy-Tech Company, Village Sangavi, Tal.Khandala, Dist. Satara – 412 801. Total Area of Plot 22550.00 sqm	Rs. 31,51,60,000/-	Rs. 3,15,16,000/-	30.09.2023 at 11.00 a.m.

The Bank Draft / Pay Order of the EMD drawn in favour of **Abhyudaya Co-op. Bank Ltd.,** payable at **Pune** (the payment of EMD can also be made through RTGS) should be accompanied with the offer which is refundable without interest if the bid is not successful. The offers will be opened by the undersigned at **Abhyudaya Co-op. Bank Ltd., 1st Floor, Dhanwant Plaza, 598, Budhwar Peth, Pune – 411 002** at **11.00 a.m.** onwards on **30/09/2023.** The OPEN Auction bidding will also take place at the same time. Offerers may remain present and revise their offer upwards. The successful bidder should deposit 25% (Inclusive of 10% EMD Amount) of the bidding amount immediately after auction on the same day or not later than next working day and balance 75% within 15 days or such extended period as agreed upon in writing between the Auction purchaser & the Bank,failing which the Bank shall forfeit the entire amount already paid by the offerer without any notice. Any statutory and other dues if any payable on these properties have to be ascertain and borne by the purchaser. The intending purchasers may inspect the property **between 11.00 a.m. to 3.00 p.m. on 25/09/2023.** Bank has not appointed any agent / broker for sale. Enquiries, if any and/of terms and conditions for sale can be obtained from the undersigned. The Bank reserves its rights to reject any or all the offers received without assigning any reason.

The Borrower(s) / Guarantor(s) are hereby given notice to pay the sum mentioned as above before the date of Auction failing which property will be auctioned and balance if any will be recovered with interest and cost

Date : 23/08/2023
Place : Pune

Sd/-
Authorized Officer, Abhyudaya Co-Op. Bank Ltd.

आधी कंत्राटदारांचे थकित देयके द्या, मग आरोप करा-आ.खडसेंचा पलटवार

तिन्ही मंत्र्यांची किंमत शून्य

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यांनी केली कारवाई

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आकाश बायजूसतर्फे एएनटीएचई-२०२३ परीक्षेची घोषणा

सातवी-बारावीच्या विद्यार्थ्यांना पूर्ण शिष्यवृत्ती

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पाण्याची पाईपलाईन दुरुस्त करा

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पुणे रेल्वे

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E-TENDER NOTICE

MAHAVITARAN

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Superintending Engineer
Ganeshkhind Urban Circle

MAHAVITARAN

E-TENDER NOTICE

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Superintending Engineer
EHV O&M Circle, Pune

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वादविवाद ● आमदार खासदार निधीत भ्रष्टाचाराचा आरोप, अन्य विषयावर पाडकसे ग्रामपंचायतीत वादळी चर्चा

देशीदारूसाठी लेखी अर्जासह ठराव ग्रामसभेत गाजला

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आदर्श गावात देशी दारूसाठी परवाना देणे उचीत नाही : सरपंच

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आमदार खासदार निधीत भ्रष्टाचाराचे आरोप

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मराठा सेवा संघ, संभाजी ब्रिगेड ठाकरे गटा सोबत-खेडेकर

पाचोरा येथे जनसंवाद यात्रेत राजकीय आढावा

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पुणे महानगरपालिका
पाणी पुरवठा विभाग
टेंडर नोटीस
"मुदतवाढ"

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कार्यकारी अभियंता (विद्युत)
पाणी पुरवठा विभाग,
पुणे महानगरपालिका

जाहीर समिती

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